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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.421/98

Date of order:20.08.1999

Arjun Singh S/o Shri Gopiram aged about 34 years R/o village and post office Netarwas, Distt. Sikar.

...Applicant

Vs.

1. Union of India through the Secretary, Department of Posts, Ministry of Communications, New Delhi.
2. The Postmaster General, Rajasthan Western Region, Jaipur.
3. Superintendent of Post Offices, Sikar Division, Sikar

...Respondents.

Mr.K.L.Thawani, counsel for the applicant

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CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Applicant, Arjun Singh, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, assailing the order at Ann.A1 dated 29.5.1997 by which he was dismissed from service while working as Extra Departmental Delivery Agent, Netarwas, Distt. Sikar.

2. We have heard the learned counsel for the applicant.

3. The applicant while working as Extra Departmental Delivery Agent was put off duty vide an order dated 1/3.3.1997. A chargesheet was issued to him for mis-appropriation of two money orders and for committing misconduct. The applicant admitted his guilt and prayed for pardon but the disciplinary authority imposed upon the applicant the penalty of dismissal from service. It is noteworthy that the applicant did not prefer any appeal against the penalty of dismissal from service to the concerned authority as envisaged by Rule 10 of the Posts and Telegraphs Extra Departmental Agents (Conduct and Service) Rules, 1964 (for short, the Rules). Subsequently, the applicant sought a review of the order in terms of Rule 16 of the Rules vide Ann.A4 which is pending consideration.

*Gopal Krishna*

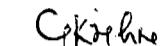
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4. In the circumstances, the present application is disposed of with a direction to respondent No.2 to decide the applicant's review petition at Ann.A4 dated 16.11.1997 through a detailed speaking order on merits within a period of 2 months from the date of receipt of a copy of this order. Let a copy of the OA and annexures thereto be sent to respondents No.2 alongwith a copy of this order.



(N.P. NAWANI)

Adm. Member



(GOPAL KRISHNA)

Vice Chairman